



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery Division
Southern Regional Office

Tel: 044-2888 0222
Email ID: recoverysro@sebi.gov.in

Attachment Proceeding Nos. 15424 & 15425 of 2026
Recovery Certificate No. 4690 of 2022

The Principal Officer/Chairman & Managing Director/CEO
All Banks and Mutual Funds in India
The Postmaster of all the Post Offices in India

Sub: Remittance of attached amount under Attachment proceeding nos. 15424 & 15425 of 2026

- Whereas the Recovery Officer, vide Attachment proceeding nos. **15424 & 15425 of 2026** dated **June 08, 2026** in execution of **Recovery Certificate No. 4690 of 2022** dated **April 20, 2022** has directed attachment of bank accounts, demat accounts and mutual fund folios of **Ravi Swarajya Bahrathi (PAN: AJXPR4790C)** in the matter of Venus Power Ventures (India) Limited for recovery of a sum of **Rs. 2,11,652/-** (Rupees Two Lakh Eleven Thousand Six Hundred and Fifty-Two Only) along with further interest, all costs, charges and expenses etc.; and
- Whereas the outstanding dues from the Defaulter as on date amounts to **Rs.3,49,089 /-** (Rupees Three Lakh Forty-Nine Thousand Eighty-Nine only)
- Accordingly, you are here by directed to remit the amount to the extent of dues mentioned in para 2 above, lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 2 above and remit the amount forth with to SEBI by way of **EFT/NEFT/RTGS** to SEBI Recovery Proceeds Account with ICICI Bank having **Virtual Account Code: SEBIRDPEN4690 (IFSC Code: ICIC0000106)** and intimate these remittance details by email to recoverysro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name Of Payee :	
3. Date of Payment :	
4. Amount Paid:	
5. Transaction No.:	
6. Bank Details From Which Payment Is Made :	





भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

सनुर्वी :
Continuation :

4. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Chennai on this 13th day of July 2026.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 13-07-2026 18:25:32

SEAL

RECOVERY OFFICER



सलमानु के के
SALMANU K K
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

Copy to:

Ravi Swarajya Bahrathi
Plot No.912, Vivekananda Nagar Colony,
Kukatpally, Hyderabad-500072